Government of India Ministry of Commerce & Industry Department of Industrial Policy & Promotion (FC-I Section)

Press Note No.3 (2011 Series)

Review of the policy on Foreign Direct Investment in pharmaceuticals sector-Subject: insertion of a new paragraph 6.2.25 to 'Circular 2 of 2011-Consolidated FDI Policy'

1.0 **Present Position:**

Foreign Direct Investment (FDI), up to 100%, under the automatic route, is permitted in the pharmaceuticals sector.

2.0 **Revised Position:**

The Government of India has reviewed the extant policy on FDI and decided as under:

- FDI, up to 100%, under the automatic route, would continue to be permitted for (i) greenfield investments in the pharmaceuticals sector.
- FDI, up to 100%, would be permitted for brownfield investments (i.e. investments in (ii) existing companies), in the pharmaceuticals sector, under the Government approval route.
- Accordingly, the following amendment is made in 'Circular 2 of 2011- Consolidated FDI 3.0 Policy', dated 30.09.2011, issued by the Department of Industrial Policy & Promotion:

Insertion of a new paragraph 6.2.25:

A new paragraph (6.2.25) is inserted as below:

6.2.25	Pharmaceuticals		*
6.2.25.1	Greenfield	100%	Automatic
6.2.25.2	Existing companies	100%	Government

The above decision will take immediate effect. It would be reviewed after a period of six 4.0 months.

Joint Secretary to the Government of India

D/o IPP File No.: 1/16//2010-FC-I dated: 8th November, 2011

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- 1. Press Information Officer, Press Information Bureau- for giving wide publicity to the above Press Note.
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